

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 2711 of 2018

1. M/s K.B. Enterprise, a proprietorship concern,
through its proprietor Kallol Bhattacharjee.
2. Kallol Bhattacharjee Petitioners

Versus

1. The State of Jharkhand
2. Ramesh Kumar Agarwal Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Rajan Kumar Tiwari, Advocate
For the State : Mr. Veer Vijay Pradhan, A.P.P.

05/ 06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Mr. Rajan Kumar Tiwari, learned A.C. to Ms. Laxmi Pande, appearing for the petitioners, upon instruction submits that this criminal miscellaneous petition has become infructuous, as such he seeks permission to withdraw the same.

Permission is accorded.

Mr. Veer Vijay Pradhan, learned A.P.P. appearing for the State has no objection.

This criminal miscellaneous petition is, accordingly, dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)